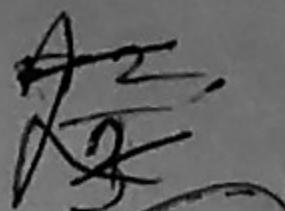
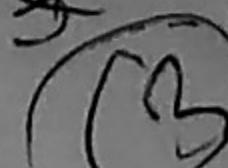


(A2)   
(B3) 

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) NO. 465 of 1988.

R.K. Srivastava .... Applicant.

Versus

The Divisional Railway Manager,  
Northern Railway, Lucknow & another .... Respondents.

Hon'ble Ajay Johri, A.M.

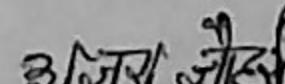
This application has been filed against the order dated 29.3.1988 passed by the Senior Divisional Personnel Officer, Northern Railway, transferring the applicant from Prayag to SLW in the same capacity. The grounds of challenge are that the order has been passed on extraneous considerations and is, therefore, arbitrary in nature and is also mala fide in nature, hence is liable to be quashed. It was contended before me that this order has not yet been served on the applicant officially and the ~~only~~ <sup>31</sup> reliever, who is Station Superintendent (SS) at Phaphamau had brought <sup>3a</sup> copy. Therefore, the applicant is still working as SS, Prayag. The applicant has not made any departmental representation since he has not yet received the official order. A prayer for interim orders has also been made that the applicant may not be transferred from Prayag to Sohawal station during pendency of this application before this Tribunal.

2. Issue notices to the respondents to show-cause as to why this application be not admitted. In the meantime the transfer order may not be implemented if the applicant has not handed over charge already. The respondents should also show-cause as to why the interim prayer be not confirmed. The notices be returnable on 26.4.1988.

3. Sri A.V. Srivastava is also present and he takes notices of the case on behalf of respondents. Copies of the application meant for respondents have already been handed over to him by Sri K.C. Sinha.

4. List this case for admission <sup>31 on</sup> 26.4.1988.

5. A copy of this order may be given to the learned counsel for the parties today.



MEMBER (A).

Dated: April 12, 1988.

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Rese rved

Central Administrative Tribunal, Allahabad.

Registration O.A.No.465 of 1988

R.K.Srivastava Vs. DRM N.Rly. and another

Connected With

Registration O.A.No.388 of 1988

R.K.Sriavastava Vs. DRM N.Railway and another

Hon.Ajay Johri, AM  
Hon.G.S.Sharma, JM

( By Hon.G.S.Sharma, JM)

For judgment see our judgment of date passed  
in the connected Registration O.A.No.388 of 1988.

*Sharma*  
MEMBER (J)

Dated 19.8.1988

kkb

*Ajay Sharma*  
MEMBER(A)